

**Central Administrative Tribunal
Madras Bench**

OA 310/01586/2018

Dated Monday the 3rd day of December Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

S.Uthradevi,
W/o. S. Diagaradjane,
residing at No. 9, M.G.R.Nagar,
Kottaimedu, Ariyankuppam,
Puducherry.
Working as
Statistical Investigator Grade-I,
Directorate of Census Operations,
Chennai 600090, Tamil Nadu.

.. Applicant

By Advocate M/s. D. Senthil Kumar

Vs.

1.The Director General of India,
O/o the Registrar General of India,
2/A Man Singh Road,
New Delhi 110011.

2.The Director,
Directorate of Census Operations,
Chennai 600090, Tamil Nadu.

.. Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to consider and dispose of the applicant's representation dated 03.07.2018 on merits and in accordance with law within stipulated period to be fixed by this Tribunal or pass such further order or other order which may deem fit in the circumstance of the case”

2. It is submitted that the applicant has been seeking transfer from DCO Tamil Nadu to DCO Puducherry. She had made a number of representations in this regard as referred to in her latest representation dated 03.07.2018. These representations were not considered as a result of which the applicant is experiencing lot of inconvenience. As such the applicant would be satisfied if the respondents are directed to consider her latest representation along with the previous ones within a time limit to be stipulated by this Tribunal.

3. Mr. M. Kishore Kumar takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A7 representation of the applicant dated 03.07.2018 along with the previous representations in accordance with law and the relevant policy of the

Government which permits husband and wife being granted posting at the same place and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(R. Ramanujam)
Member(A)

AS